



THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-79/2004/186/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri R. L. Das,
Presiding officer,
Industrial Tribunal,
Cachar, Silchar

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Dated Guwahati the 6 January, 2020.

Sub: **Restricted holiday and Casual leave with Station leave permission .**

Ref:- Your letter No. ITS.01/2019/813 dated 03.01.2020.

Sir,

With reference to the above, I am directed to inform you that you have been granted restricted holiday on 17.01.2020 on account of Silpi Divas and casual leave on 18.01.2020 along with station leave permission from the evening of 10.01.2020 (after court works) till the morning of 20.01.2020 (before Court hours), as prayed for. The District and Sessions Judge, Cachar, Silchar and in his absence, the next senior most Judicial Officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-79/2004/187-A, dated 6.1.20

Copy to:

1. The District and Sessions Judge, Cachar, Silchar.
2. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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